

16.04.2021
Item no. 2 & 3
Dd/aloke

(Through Video Conference)

WPA (P) 119 of 2021

Aminuddin Khan
Vs.
Union of India & Ors.
with
WPA (P) 121 of 2021
Siraj Mir
Vs.
The Union of India & Ors.

Mr. Bikash Ranjan Bhattacharya, ld. sr. adv. Mr. Rabi Sankar Chattopadhyay, adv.
Mr. Uday Sankar Chattopadhyay, adv. Mr. Sayan Chattopadhyay, adv.
Mr. Pronoy Basak, adv. Mr. Aminuddin Khan, adv. Mr. Subhendu Datta, adv.
... .. For the Petitioner in WPA (P) 119 of 2021

Mr. Bikash Ranjan Bhattacharya, ld. sr. adv. Mr. Firdous Samim, adv.
Ms. Gopa Biswas, adv.
... .. For the Petitioner in WPA (P) 121 of 2021

Mr. Y. J. Dastoor, ld. ASG Mr. Phiroze Edulji, adv.
Ms. Amrita Pandey, adv.
... ..For the UOI

Mr. Kishore Dutta, ld. AG
... ..For the State

Mr. Dipayan Choudhury, adv. Mr. Suvradal Choudhury, adv. Ms. Priyanka Chowdhury, adv.
.. ...For the Election Commission of India

These writ petitions are instituted touching upon incidents which have resulted in the death of four persons. The allegation is that it is the result of police firing in the course of electioneering. Whatever it may be, learned Advocate General for the State and learned Additional Solicitor General for the CISF as well as learned counsel for the Election Commission of India submit that two FIRs have been lodged – one at the

instance of an officer of the CISF and another at the instance of an individual and that both those FIRs have been proceeded with for investigation and now investigation is being carried on by the CID of the State of West Bengal. We record these submissions. We expect a statement to be placed on record by the CID as to the progress of the investigation by the next date of hearing.

The office of learned Advocate General will instruct the investigator concerned in this regard since we do not see any CID or any particular officer of CID in the array of respondents.

Let the matter be posted on **5th May, 2021**.

[Thottathil B. Radhakrishnan, C.J]

[Arijit Banerjee, J.]